

(11)

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

**O.A. NO.** 588 OF 1988 with M.A. 313/95.

~~Text No.~~

**DATE OF DECISION** 1-5-1995.

Mohan Bhikha & Ors.

**Petitioners**

Mr. C.S. Upadhyay,

**Advocate for the Petitioner (s)**

**Versus**

Union of India & Ors.

**Respondents**

Mr. N.S. Shevde,

**Advocate for the Respondent (s)**

**CORAM**

**The Hon'ble Mr. N.B. Patel, Vice Chairman.**

**The Hon'ble Mr. K.Ramamoorthy, Admn. Member.**

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

NO

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1. Mohan Bhikha
2. Bhoi Dineshbhai Dahyabhai
3. Budher Mansukh
4. Jasu Hathi
5. Pravin Rama
6. Bhagwan Budha
7. Bhikha Ishwar
8. Chandra Singh Prabhat
9. Ranjit Umed
10. Magan Budha
11. Harman Moti
12. Gema Chota
13. Kabhai Poonam
14. Soma Sana
15. Kanu Reva
16. Manilal Babu
17. Manu Umed
18. Natwar Mohan
19. Bhailal Hira
20. Mulji Shiva
21. Udaising Gordhan
22. Narsing Shankar
23. Arvind Kalidas
24. Mangal Sana
25. Raoji Hira
26. Ranchhod Baboo
27. Chiman Sabur
28. Kanu Ravji
29. Baldev Dhara
30. Shivabhai Narayanbhai

C/o. P.W.I. Railway,  
Nadiad.

..... Applicants.

(Advocate: Mr. C. S. Upadhyay)

Versus.

1. The Union of India, through  
General Manager,  
Western Railway,  
Churchgate, Bombay.
2. The Divisional Rly. Manager  
(Engineering/Establishment)  
Baroda.
3. The Permanent Way Inspector,  
Western Railway,  
Nadiad.

..... Respondents.

(Advocate: Mr. N. S. Shevde)

..... 3/-

ORAL JUDGMENT

O.A.No. 588 OF 1988

with

M.A.No. 313 OF 1995

Date: 1-5-1995.

Per: Hon'ble Mr. N.B. Patel, Vice Chairman.

It is stated by Mr. Shevde, for the Railways, that the applicants Nos. 10,11,15 & 25 are already regularised. He further states that out of the remaining applicants, the applicants Nos. 2,7,12,14, 16 to 24, 27, 28 & 30 are screened on 21.1.1994. It is also stated that the applicant No. 8 is screened on 18.10.1991. Mr. Shevde further states that these applicants who are screened will be regularised in due course of time as and when their turn arrives. So far as applicants Nos. 1 & 29 are concerned, Mr. Shevde states that they were called for screening but they did not remain present. It is stated that the question of their being called again for screening will be considered. According to Mr. Shevde, he does not have instructions as to whether the applicants Nos. 9,13 & 26 are screened/called for screening or not. He says that their cases for screening will be considered soon if they are not actually screened. In respect of those who are yet to be screened, Mr. Shevde states that, after their screening, they will also be considered for regularisation when their respective turn arrives.

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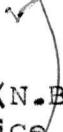
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It is stated that the decision to screen/call for screening, the remaining applicants will be taken latest within a period of four months.

2. In view of the aforesaid statement made by Mr. Shevde, the applicants' learned advocate Mr. Upadhyay seeks permission to withdraw the O.A. with liberty to the applicants to file fresh O.As if the applicants have any grievance regarding the dates with effect from which they are given regularisation. Permission granted with liberty as prayed for. O.A stands disposed of as withdrawn. No order as to costs.

3. M.A.No. 313/95 does not survive in view of the disposal of the O.A.

  
(K.Ramamoorthy)  
Member(A)

  
(N.B. Patel)  
Vice Chairman

vtc.